

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:578

ANSWERED ON:26.11.2012

SPECIAL ECONOMIC ZONES

Amlabe Shri Narayan Singh;Singh Shri Mahabali

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the criteria to be adopted by the Government for setting up of the Special Economic Zones in various areas;
- (b) whether the Government has received any requests seeking relaxation in the above criteria in respect of Rajgarh in Madhya Pradesh from the State Government or any other private body/ institution;
- (c) if so, the details thereof and the reaction of the Government thereto;
- (d) whether there is any proposal to extend the Special Economic Zones in the Delhi and National Capital Region; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. D. PURANDESWARI)

- (a): In terms of SEZ Act, 2005, a SEZ may be set up either jointly or severally by the Central Government, State Government or any person for manufacture of goods or rendering services or for both or as a free trade warehousing zone. Such proposals duly recommended by the concerned State Government are considered by the Board of Approval for SEZs.
- (b)&(c): No, Madam.
- (d)&(e): The Special Economic Zones Act, 2005 extends to the whole of India.